



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH :: DISPUR

NOTIFICATION

The 16th May, 2018

No. LGL. 243/2017/7.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 9th May, 2018** is hereby published for general information.

ASSAM ACT NO. XVIII OF 2018

(Received the assent of the Governor on 9th May, 2018)

**THE ASSAM EDUCATION (PROVINCIALISATION OF SERVICES OF
NON-TEACHING STAFF OF VENTURE EDUCATIONAL INSTITUTIONS)
ACT, 2018.**

AN
ACT

to provincialise the services of the non-teaching staff of the Venture Educational Institutions in the State of Assam.

Preamble

Whereas it is expedient to provincialise the services of the non-teaching staff of the Venture Educational Institutions in the State of Assam;

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:-

Short title,
extent and
commencement.

1. (1) This Act may be called the Assam Education (Provincialisation of Services of Non-teaching Staff of Venture Educational Institutions) Act, 2018.
- (2) It extends to the whole of Assam.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different provisions of the Act or for different category of educational institutions.

Definitions

2. (1) In this Act, unless the context otherwise requires,-
 - (a) "Base School" means either an existing provincialised or a Venture Educational Institution identified for the purpose of provincialisation of services of teachers and/or tutors under the Assam Education (Provincialisation of Services of Teachers and Re-organisation of Educational Institutions) Act, 2017, within the radius of 1 km in case of Lower Primary schools, within the radius of 3 kms in case of Upper Primary schools, within the radius of 5 kms in case of High Schools or High Madrassas and within the radius of 7 kms in case of Higher Secondary schools or Senior Secondary Schools and which posses satisfactory norms and standards in relation to enrollment of students, adequate infrastructure and having DISE Code for the year 2009-2010 or before;
 - (b) "District Scrutiny Committee" means the District Scrutiny Committee constituted under section 7 for each District to recommend names of Venture Educational Institutions along with the names of non-teaching staff whose services are considered eligible for provincialisation under this Act;

Assam
Act No.
XXV of
2017

